

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
APPEAL NO. 282 OF 2017 &
IA NOS. 734 OF 2017 & 485 OF 2018

Dated : 23rd September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jaiprakash Power Ventures Limited

.... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. S. Venkatesh
Ms. Nishtha Kumar
Mr. Vikas Maini
Mr. Suhael Buttan
Ms. Lasya Padmi

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Ritika Singhal for R-1

Mr. M.G. Ramachandran, Sr. Adv.
Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R-2

Mr. Aashish Anand Bernard
Mr. Paramhans for R-4

ORDER

Respondent/SLDC shall file an affidavit when they are likely to seek approval of the Respondent Commission so far as Detailed Operating Procedure (DOP) is concerned.

List the matter on **14.10.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

pr/mkj